

5th June, 1980 containing Agreement between the Government of the Czechoslovak Socialist Republic and the Government of the Republic of India on Cooperation in Shipping and providing for the avoidance of double taxation in respect of taxes on income derived from the freight earnings of Czechoslovak Vessels on the basis of reciprocity, issued under section 90 of the Income-tax Act, 1961 and section 24A of the Companies (Profits) Sur-Tax Act, 1964. [Placed in Library. See No. LT-1185/80.]

(2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:

- (i) G.S.R. 443(E) published in Gazette of India dated the 23rd July, 1980 together with an explanatory memorandum regarding exemption of parts of photographic cameras from basic customs duty in excess of 40 per cent *ad valorem*.
- (ii) G.S.R. 444(E) and 445(E) published in Gazette of India dated the 23rd July, 1980 together with an explanatory memorandum regarding exemption to tags or labels (whether made of paper, cloth or plastic) or printed polythene bags, when imported into India for fixing on articles for export or for packaging of such articles, from the whole of basic, auxiliary and additional duties of customs leviable thereon. [Placed in Library. See No. LT-1186/80.]

#### MESSAGE FROM RAJYA SABHA

**SECRETARY:** Sir, I have to report the following message received from

the Secretary-General of Rajya Sabha:

"In accordance with the provision of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 3) Bill, 1980, which was passed by the Lok Sabha at its sitting held on the 24th July, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha regard to the said Bill."

#### CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

PRESS REPORTS ABOUT CHINA DISPUTING INDIA'S STAND ON McMOHAN LINE

**SHRI C. T. DHANDAPANI (Pollachi):** Sir, I want to make a submission or seek a clarification before you take up the Calling Attention. Though my name is not there, I want to make a submission on this Calling Attention. This has been admitted on the basis of a report in the press of a statement by Mr. Wang Bing-Na, Chairman of the Chinese Foreign Relations Committee, who has made some suggestions about the Mac Mohan Line. At the same time, the Vice-Premier of China has given out a different idea in another authoritative interview on the same border question. These two statements contradict each other. This is a matter that concerns the relationship between the two countries. Is it right for us to discuss this matter.

**MR. SPEAKER:** I think the Minister will clarify this.

**SHRI C. T. DHANDAPANI:** A similar question was raised in this vary